

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**
4. **Shri A.H. Jung, Member**

Petition No. 85/2004

In the matter of

Application for grant of transmission licence to Reliance Energy Transmission Limited (RETL).

And in the matter of

Reliance Energy Transmission Limited (RETL) **Applicant**

The following were present:

1. Shri Amit Kapur, Advocate, RETL
2. Shri Akshay Nagpal, Advocate, RETL
3. Shri Alok Roy, Chief Executive, RETL
4. Shri C. Sudhakar, VP, RETL
5. Shri S.K. Negi, AVP, RETL
6. Shri L.N. Mishra, RETL
7. Shri Hemant Sahai, Advocate, PGCIL
8. Shri Aparajit Bhattacharya, Advocate, PGCIL
9. Shri Arvind Manglik, ED, PGCIL
10. Shri Sanjeev Singh, PGCIL
11. Shri Akhil Kumar, DGM, PGCIL
12. Shri Vijay Kumar, PGCIL
13. Shri A.K. Sinha, PGCIL
14. Shri S. Sen, PGCIL
15. Shri N.R. Gupta, Manager (Fin), PGCIL
16. Dr. Pawan Singh, PGCIL
17. Shri Ashwini Jain, AGM, PGCIL
18. Shri S. Garg, DGM, PGCIL
19. Ms. Manu Gupta, PGCIL
20. Shri S.B. Khyalia, GEB
21. Shri Y. Agarwal, KPTL

**ORDER
(DATE OF HEARING : 26.5.2005)**

Heard Shri Amit Kapur, Advocate for the applicant and Shri Hemant Sahai, Advocate for the Central Transmission Utility (CTU).

2. The counsel for the parties have proposed to file their written submissions within one week. Let the written submissions be filed latest by 3.6.2005.

3. It has been submitted on behalf of the CTU that construction of WRSSS-II (excluding sub-stations, extension in existing sub-stations and provision for ICTs/Reactor) is proposed to be undertaken through the Joint Venture, the partner for which is yet to be selected by the CTU. It is further submitted that in case suitable JV partner cannot be found or JV company is unable to obtain transmission licence from the Commission, the construction of the entire WRSSS-II, including sub-stations, etc, shall be undertaken by the CTU. We direct the CTU to file an appropriate affidavit by 3.6.2005 on following two counts:

- (a) Date by which the cost of construction of WRSSS-II shall be finalised by the CTU, and
- (b) Time within which a final decision regarding project execution, that is, whether by CTU or JV, to be followed, shall be taken.

4. A further view in the matter shall be taken after consideration of the affidavits that may be filed by the parties in accordance with the preceding paragraphs.

Sd/-
(A.H. JUNG)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 26th May, 2005